

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 220/94

MA 271/94

New Delhi, dated the 1st February, 1994

Hon'ble Mr. N.V. Krishnan, Vice Chairman(A)
Hon'ble Mr. B.S. Hegde, Member(Judicial)

Union of India through

1. The Genl Manager,
Northern Railway,
Baroda House, New Delhi
2. The Divisional Personnel Officer
Bikaner Division, Northern Railway,
D.R. M. Office, Bikaner, 334001

... Applicants

(By Advocate Sh.R.L.Dhawan)

Versus

1. Sh. Soji Ram
Gangman
under Chief PWI Rewari
Bikaner Division, N.R. Rewari
2. The Presiding Officer, Central Govt.
Labour Court Ansal Bhawan, 11th Floor,
K.G. Marg, New Delhi.

... Respondents

ORDER (ORAL)

(Hon'ble Sh. N.V. Krishnan, Vice Chairman(A))

The applicants have challenged the OA 111 order dated 11.11.1988. It is stated that the applicants applied for certified copy on 20.4.1993 i.e. after 3½ years. The case is badly delayed. In the circumstances, we are of the view that there is no reason to condone the delay on the ground urged in the MA. MA for condonation of delay is dismissed. Automatically OA stands dismissed as barred by limitations.

(B.S. Hegde)

Member (J)

sk

(N.V.Krishnan)

Vice Chairman(A)